

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.No.523/95

Friday this the 21st day of April, 1995.

CORAM:

HON'BLE MR.JUSTCE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.S.P.BISWAS, ADMINISTRATIVE MEMBER

1. B.V.Mohammed Koya,
Attender,
Lakshadweep Office,
Willington Island,
Cochin-3.
2. K.T.Velayudhan,
Retired Headmaster,
Senior Basic School,
Kadamath.
3. C.D.Balakrishna Pillai,
Retired Head Constable,
Union Territory of Lakshadweep,
Sobasadanam,
P.O.Peruman, Perinad,
Kollam.Applicants

(By Advocate Mr.M.R.Rajendran Nair)

vs.

1. The Administrator,
Union Territory of Lakshadweep,
Kavarathi.
2. Union of India represented by Secretary to Govt.,
Ministry of Home Affairs,
New Delhi.Respondents

(By Advocate Mr.M.V.S.Nampoothiry)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicants claim Island Special Pay and Compensatory allowance on the strength of a declaratory judgment in O.A.580/93. Standing Counsel does not dispute about the applicability of the said judgment to the case on hand. According to him, there is a possibility of the Supreme Court taking a different view. But that would be no justification not to grant the relief which is

admissible as matters now stand. There is also no order of stay by the Supreme Court. The amounts due will be paid to applicants within three months of today, on condition that they execute a bond to reimburse the amount to respondents in the event of the Supreme Court differing from the view taken in O.A.580/93.

2. Original Application is disposed of as aforesaid. No costs.

Dated the 21st April, 1995.



S.P.BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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